

(b) No, Sir.

(c) Does not arise.

Import of Aircraft for Private Parties

*767. SHRI VIJAY N. PATIL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have decided to allow import of aircraft for private parties to run as third level air services, executive aircraft for use of big business houses and small 6 seater for private air taxi services; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) and (b). No decision has been taken by Government to permit import of aircraft by private parties for operating third level air transport services or air taxi services. Third level air transport services in the country are being provided by Vayudoot.

It is the Government policy to permit import of executive aircraft by business/industrial houses only in exceptional cases and accordingly no import licence has been issued to any business/industrial house in 1983, 1984 and in the current year.

Implementation of New Administrative System

*768. SHRI PRATAP BHANU SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have asked for suggestions on administrative reforms from the State Governments as also various institutions dealing with administration and management;

(b) if so, the details thereof; and

(c) the tentative schedule for implementation or introducing the new administrative system in the country ?

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE : (SHRI K.P. SINGH DEO) : (a) and (b). No, Sir.

(c) Since administrative reform is a continual process, a fixed schedule for implementing administrative changes cannot be drawn up. Some steps have already been taken. Ministries have been asked to draw up plans of action to bring about qualitative changes in their working pattern within the shortest possible time.

[*Translation*]

Implementation of Gadgil Formula for Development of Desert Area in Rajasthan

*769. SHRI VISHNU MODI : Will the Minister of PLANNING be pleased to state :

(a) whether Rajasthan Government have sent any proposal to the Central Government for the development desert area in the State;

(b) if so, whether Government have decided to formulate any Central scheme for its development;

(c) if so, the details thereof;

(d) the action taken by Government for implementation of the Gadgil Formula Report sent by the State Government; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.B. NARAYANAN) : (a) Yes, Sir. The Rajasthan Government have suggested modification of the pattern of Central assistance for the Desert Development Programme.

(b) and (c). The suggestion of the State Government will be looked into in the context of the finalisation of the Seventh Plan.

(d) and (e) The Rajasthan Government have also suggested certain changes in the modified Gadgil Formula of Central assistance to States. Any change in the modified Gadgil Formula will have to be decided by the National Development Council.